



LEGISLATIVE ASSEMBLY STATE OF GOA

**THE PREVENTION OF CRUELTY TO
ANIMALS (GOA AMENDMENT)
BILL, 2009**

(Bill No. 2 of 2009)

(As passed by the Legislative Assembly State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
March, 2009.**

The Prevention of Cruelty to Animals
(Goa Amendment) Bill, 2009

(Bill No. 2 of 2009)

A

BILL

*to amend the Prevention of Cruelty to Animals Act,
1960 in its application to the State of Goa.*

Be it enacted by the Legislative Assembly of Goa
in the Sixtieth Year of the Republic of India as
follows:—

1. Short title and Commencement:— (1) This
Act may be called the Prevention of Cruelty to
Animals (Goa Amendment) Act, 2009.

(2) It shall extend to the whole of Goa.

(3) It shall come into force at once.

2. Amendment of Section.— In section 11 of the
Prevention of Cruelty to Animals Act, 1960 (Act
No. 59 of 1960) in its application to the State of Goa,
after sub-section (1), the following proviso shall
be inserted, namely :-

“Provided nothing in this section shall apply
to Dhirio, a traditional animal sport in the State
of Goa, involving bulls and buffaloes, which is

organised in accordance with the guidelines issued from time to time by the Government of Goa."